

[Secretary]

recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

- (ii) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 15th March, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

External Affairs.
Civil Aviation.
Commerce.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I have a four-fold request to make. First, yesterday, as you are aware, as the House is well aware, the matter with regard to the issue of Kerala was raised in the House and the House agreed that it is a serious matter in all conscience. It was said yesterday, here, and rightly so, that there has been slaughter of democracy in that State. And you too were inclined to agree, as far as I could gather, that the issue should be discussed by the House at the earliest opportunity. But, Sir, because of the Demands for Grants coming up, the Government will not be able to find time for that. I venture to suggest that it is not merely infanticide as my friend, Shri Ranga described it the other day but, I think, it is....

12.2½ hrs.

ESTIMATES COMMITTEE

SIXTY-SIXTH REPORT

Shri A. C. Guha (Barasat): I beg to present the Sixty-sixth Report of the Estimates Committee on the Ministry of Labour and Employment—Dock Labour Boards of Calcutta, Madras and Bombay.

The Minister of Home Affairs (Shri Nanda): Still birth.

Shri Hari Vishnu Kamath: Not even still birth. It is pre-natal strangulation.

Mr. Speaker: At this time, he might put only points. No speeches are to be made here.

12.3 hrs

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 29th of March, 1965, will consist of discussion and voting on the Demands for Grants relating to the following Ministries/Departments of:—

Shri Hari Vishnu Kamath: I am not making a speech—the speech would be a different thing altogether—but I would like to suggest that, to do justice to this matter, it merits a discussion at the very earliest opportunity and that there should be a special sitting of the House.

Mr. Speaker: All right; that is one thing.

Shri Hari Vishnu Kamath: I would suggest as I have done it before also during the last so many years—that the issue of Kerala, deserving as it does, should have a special sitting after the usual hours should have a night sitting which will invest it the special significance that it merits.

Social Security.
Defence.
Communications.

Secondly, there have been conflicting reports in the press about the Government's decision with regard to the language issue and I would like the Minister to tell the House today whether the Bill in this connection, either to amend the Official Language Act or the Constitution, whichever they have got in mind, would be introduced in this session and passed in this session.

Thirdly, I would like to remind you, if I may, of the assurance you gave to the House last year about the same date as now. That was with regard to the Demands for Grants on account of the two Houses of Parliament. When the issue was raised here last year, you were pleased to announce that you would constitute a small committee of the House to scrutinise the Demands for Grants; they would not be discussed in the House, we do not want a discussion here—but I hope that the committee will be constituted, as you have suggested. . . .

Mr. Speaker: I had constituted the committee and they have examined the estimates.

Shri Hari Vishnu Kamath: I would like to suggest in this connection, if the matter is still under consideration, that a Member of the Opposition also might be associated with the committee. . . .

Mr. Speaker: I shall consider that now. But this year's estimates have been considered. Next time, I shall consider the point raised by the hon. Member.

Shri Hari Vishnu Kamath: This year's estimates have been examined? That is over?

Mr. Speaker: Yes.

Shri Hari Vishnu Kamath: I thought that the matter was still under consideration.

Mr. Speaker: Now, what is his fourth point?

Shri Hari Vishnu Kamath: We are soon moving into the stage of Demands for Grants and next week we will also be moving into April. Therefore, I would like the hon. Minister to tell the House categorically, definitely and firmly about the duration of this session. We would like to know when the session will conclude, and whether it is going to be extended by a week or ten days or less or more. Will the hon. Minister be able to tell us about this next week when he will be making the statement about the business of the House so that we can plan our subsequent programme accordingly?

Shri Warior (Trichur): When the Demands for Grants in regard to the Kerala Budget, both Supplementary as well as on Account, were presented here, the situation was quite different from what it is today. At that time, the Proclamation had not been issued. So, the budget was not taken seriously at that time, because only some Vote on Account had to be passed and we thought that only general things could be said. But now there is no other body and no legislature in the State to go into the details of the Kerala Budget Demands. So, I suggest that more time must be allowed for the discussion of the Kerala Budget.

Mr. Speaker: The hon. Member can take up that question afterwards.

श्री किशन पटनायक (सम्बलपुर) :
 अध्यक्ष महोदय, अनन्द नों पर बहस के लिए आप ने जो समय बटन किया है, उसका लिस्ट हम लोगों के पास आई है। अगर हम चाहें कि हम हर एक मंत्रालय पर अपनी अपनी राय रखें, तो उस हिसाब से हमारे जैसे दल को केवल छः सात मिनट का समय मिलता है। यह जो एरेजमेंट आपने किया है, यह पिछले साल से कुछ अलाहिदा है। यह सही बात है कि हिन्दुस्तान में विरोधी पक्ष छोटा है, लेकिन फिर भी हम को यहाँ जनतन्त्र चलाना है आप को हमें इतनी रियायत देनी चाहिए कि हम हर मंत्रालय पर ठीक ढंग से अपनी राय रख सकें। इस

[श्री: किशन पटनायक]

लिए मैं आप से अर्ज करूंगा कि जो पूर्ण समय है, उस का साठ परसेंट कांग्रेस पार्टी को दे कर आधा समय कांग्रेस पार्टी को दीजिए और आधा आपोजीशन को दीजिए।

कुछ माननीय सदस्य : नहीं।

अध्यक्ष महोदय : अगर यह मान भी लिया जाये,

श्री हुकम चन्द कछवाय (देवास) : अध्यक्ष महोदय, देश की जनता का एक बहुत बड़ा भाग जो मजदूर वर्ग है, उस से सम्बन्धित एक मसला है बोनस कमीशन की रिपोर्ट। मैं यह जानना चाहता हूँ कि मंत्री महोदय कब तक उस को हाउस में लाना चाहते हैं। पीछे कई बार हम ने इस बारे में कहा है, लेकिन मंत्री महोदय ने उस को टाला है। हम जानना चाहते हैं कि वह कब उस को लाना चाहते हैं।

श्री शिव नारायण (बांसी) : अध्यक्ष महोदय, मैं कहना चाहता हूँ कि इस हाउस में हर एक अनररेबल मैम्बर के ईक्वल राइट्स हैं—हर एक को बराबर अधिकार हैं। लेकिन हम देखते हैं कि किसी को 30, 45 मिनट का समय मिलता है और किसी को केवल 5 मिनट का समय मिलता है। माननीय सदस्य, श्री पटनायक ने, जिनके दल में लगभग पांच मैम्बर हैं, कहा है कि आपोजीशन को पचास परसेंट टाइम दिया जाये और कांग्रेस पार्टी को भी पचास परसेंट टाइम दिया जाये। यह उचित नहीं है और मैं इस का विरोध करता हूँ।

श्री मधु लिमये (मुंघेर) : कांग्रेस को 45 परसेंट वोट मिले हैं, इसका भी खयाल कीजिए। अगर आनुपातिक प्रतिनिधित्व की व्यवस्था होती, तो क्या स्थिति होती? उसी हिसाब से सब दलों को समय मिलना चाहिए।

Shri Satya Narayan Sinha: Certain points which have been raised concern you, Sir, more than they concern me.

Mr. Speaker: There is only one concerning me, and I shall answer that. Shri Kishen Pattnayak had referred one point to me, and I have answered it and I shall answer it also.

Shri Satya Narayan Sinha: The first point and the last point raised by Shri Kamath concern you, Sir, I think.....

Shri Hari Vishnu Kamath: Only one of my four points concerned the Speaker; the other three were for my hon. friend to answer.

Shri Satya Narayan Sinha: In regard to the Kerala business, yesterday, some kind of discussion took place in the House which remained inconclusive. But as I have pointed out already, our difficulty is that according to the present schedule, I am afraid, some of the Demands will have to be guillotined at the end.

If more time is to be taken for any kind of discussion during these discussions for of the Demands for Grants, obviously some more demands will have to be guillotined.

Shri Hari Vishnu Kamath: Why not have a night sitting for discussing Kerala?

Shri Satya Narayan Sinha: That is for you to decide. My objection is that there will be a hue and cry afterwards when the Demands start being guillotined.

Shri Hari Vishnu Kamath: Before long, next week, let us have a night sitting.

Mr. Speaker: I cannot agree to night sittings in this country.

Shri Hari Vishnu Kamath: Only one night sitting in a whole year.

Mr. Speaker: No.

Shri Hem Barua (Gauhati): We would like to know the reasons for your not agreeing to even one night sitting, in a whole year.

Mr. Speaker: Others also are concerned in this business.

Shri Hari Vishnu Kamath: Let it be put to the House. I am sure they will agree.

Shri Satya Narayan Sinha: As regards the duration of the session, there is no doubt it will be extended. But how long, I shall be able to tell the House sometime later. It is too early to say now. But one thing is certain, that the session will be extended. By how many days, I would tell the House later.

Shri Hari Vishnu Kamath: Next week?

Then about the Language Bill?

Shri Satya Narayan Sinha: As regards the Language Bill, the House knows; some of the leaders of Opposition Groups were invited the other day by the Prime Minister. We are discussing the matter still. We have not come to any decision. The matter is still under consideration. As soon as a decision is reached, certainly a Bill will be brought forward before the House. Whether or not it will be brought forward, that will also be according to the decision taken.

Shrimati Yashoda Reddy (Kurnool): During the discussion of the no-confidence motion, when the CBI Report was also referred to, Shri Daji was making some allegations against one of our Ministers.....

Mr. Speaker: That is not at this moment before the House. Now the discussion is confined to the business that is to be taken up.

Shrimati Yashoda Reddy: I want to know whether that will be clarified during this session or not, because there are challenges from all sides and charges have been levelled against one of the senior Ministers.

श्री के० दे० मालवीय (बस्ती) : अध्यक्ष महोदय, मैं दो बात कहना चाहता हूँ। पहली बात यह है कि केरल के विषय में सदन में बहस होनी चाहिए। अगर समयान्तरण के कारण यह विषय यहाँ नहीं आ रहा है तो मैं समझता हूँ यह उचित बात नहीं है। मेरी राय में सरकार को समय निकालना चाहिए और केरल के सम्बन्ध में यहाँ बहस होनी चाहिए।

दूसरी बात यह है कि यदि कुछ अनुदानों के ऊपर बहस नहीं होनी है, समयान्तरण के कारण उन्हें काट देना है तो उचित यह होगा कि अनुदानों को उनके महत्व को देखते हुए लिया जाए। ज्यादा महत्व के जो अनुदान हैं, उनको पहले लिया जाए। जो अभी एलान मंत्री महोदय ने किया है उस में इस दृष्टि से रद्दोबदल की जानी चाहिए। जो ज्यादा जरूरी अनुदान हैं, उनको ले लिया जाए और जो बाकी रह जायें, जो कम जरूरी हों, उनकी काट छांट कर दी जाए।

Shri Hem Barua: I would like to say that the suggestion that came from Shri Kamath, to have a night sitting to discuss Kerala, is a very exhilarating suggestion. Nights are more exhilarating than days. Will you please put it to the House and take its consensus?

Mr. Speaker: Probably it might be very exhilarating for him, but it will not be so for me. That is the difficulty. Night sessions are exhilarating for younger people, not for older people.

Shri Ranga (Chittoor): I have only one observation to make. The Minister of Parliamentary Affairs was inclined to say that a Bill regarding

[Shri Ranga]

the question of language is likely to be introduced sometime; but then he felt some doubt and began to fumble about it. I wish to state for the benefit of the Prime Minister as well as the Government that if they keep this matter in doubt in this manner, they will only be inviting trouble and then upsetting things which are slowly settling down.

Mr. Speaker: Government might consider it, because it is greater trouble for me than for the Government.

श्री हुकम चन्द कछवाय : बोनस कमिशन की रिपोर्ट के बारे में कुछ नहीं बताया गया है।

श्री किशन पटनायक : मेरे सवाल का जवाब नहीं दिया गया है।

श्री मधु लिमये : सर्वोच्च न्यायालय की राय पर भी होगी ?

अध्यक्ष महोदय : इस वक्त नहीं नैस्ट वीक ग्राप करिये।

12.15 hrs.

ELECTION TO COMMITTEES

(i) COFFEE BOARD

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to move:

"That in pursuance of sub-section (2)(b) of section 4 of the Coffee Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board".

Shri Ranga (Chittoor): Before you put it to the House, I want to say something.

There is a lot of talk about some decision made either at the level of the Minister of Food and Agriculture or at the level of the Cabinet that all these commodity boards are going to be wound up, and their functions are going to be handed over to the Indian Council of Agricultural Research and so on. We would like to know how much of truth there is in this matter.

From time to time, this House and the previous Houses and also the Central Legislative Assembly were invited to co-operate with the Government to pass legislation in order to bring many of these commodity boards into existence, and we have felt that these are miniature parliaments where there is representation given to all interests concerned, predominantly to the growers themselves. They were intended to make those people interested in better production, larger production.

Therefore, we begin to wonder why there was this proposal at all to wind up all these things and hand them over to the Indian Council of Agricultural Research. I have had experience of working on the Indian Council of Agricultural Research also. I do not want to say anything disparaging of the ICAR, but I can say this much anyhow, and I am sure quite a large number of hon. Members who have taken part in its deliberations will bear me out. It meets once in a year in general council, and then it transacts its work in half a day. The papers submitted are supposed to have been read by the members, and the Vice-President simply reads: "From such-and-such number to such-and-such number, any comment?" and so on. In that desultory or cursory or indifferent manner, that work is being carried on.

Mr. Speaker: That is not in question just now.

Shri Ranga: I do not see any reason why the work of this Coffee